

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,**  
**NEW DELHI**  
**Contempt Case (AT) No. 22 of 2020**  
**in**  
**Company Appeal (AT) (Ins) No. 1016 of 2019**

**IN THE MATTER OF:**

**Akashganga Infraventures India Ltd. ...Appellant**

**Versus**

**Vishal Gupta & Ors. ...Respondent**

**Present: -**

**For Appellant: Mr. Rajiv Malik, Mr. Vishal Gupta and CA Mohit Gupta,  
Advocates**

**For Respondent: Mr. Akshay Ringe, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**04.03.2021** Learned Counsel for the Respondent/Contemnor submits that as per undertaking the Respondent 'Vishal Gupta' has already paid the principal amount of Rs. 20 Lakhs alongwith interest 1.6 Lakhs. Learned Counsel for the Appellant submits that the Appellant has received aforesaid amount.

The Respondent/Contemnor has complied the order, hence, no further orders are required and the Contempt Case is disposed of.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

SC/Kam.